

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

**MISC. APPLICATION NO. 291/350/2020
in
ORIGINAL APPLICATION NO. 291/141/2020**

DATE OF ORDER: 05.10.2020

CORAM

**HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER
HON'BLE MRS. HINA P. SHAH, JUDICIAL MEMBER**

1. Govind Singhal S/o Sh. Bhagwat Prasad, age around 53 years, R/o Manglaitan Station, Kota - 324006. At present working as Loco Pilot (Goods) WCR Kota. Mob – 9001015453.
2. Navneet Agarwal S/o Sh. M.K. Agarwal, age around 45 years, R/o – Kripa Sadan, Rajendra Hotel Ki Gali, Dadwara, Kota Junction, Kota. At present working as Loco Pilot (Goods), WCR Kota. Mob. – 9001015193.

(Group 'C')

...Applicants

Shri Mukesh Agarwal, counsel for applicants (through Video Conference.

VERSUS

1. Union of India through General Manager, West Central Railway, Jabalpur – 482001 (M.)P.).
2. The Divisional Railway Manager, West Central Railway, Kota Division, Kota – 324006.
3. Senior Divisional Personnel Officer, West Central Railway, Kota Division, Kota – 324006.

...Respondents

Shri M.K. Meena, counsel for respondents (through Video Conference.

ORDER (Oral)**Per: Hina P. Shah, Judicial Member**

The present Misc. Application has been filed by the respondents for vacation of interim order dated 03.03.2020 by which this Tribunal, as an interim measure, permitted the applicant No. 1 to appear in the written examination on provisional basis, which was scheduled to be held on 5th March 2020.

2. The respondents state that the applicants have filed the present Original Application for quashing and setting aside the notification dated 17.09.2019 (Annexure A/1) and that the respondents be directed to complete/finalize the selection process initiated vide notification dated 27.11.2017 regarding promotion by selection on the post of Loco Inspector re-designated as Chief Loco Inspector (Electrical) in PB-2 9300-34800 + GP 4600 (Level 7) in terms of earlier eligibility conditions.

3. As per the directions of this Tribunal, respondents have permitted the applicant No. 1 to appear in the written examination on provisional basis,

which was scheduled to be held on 5th March 2020 vide letter dated 04.03.2020 (Annexure R/1).

4. The respondents, vide present Misc. Application, have prayed for vacation of interim order dated 03.03.2020 and stated that the whole selection process has been held up because of the interim relief granted by this Tribunal.

5. Heard learned counsels for the parties through Video Conference and perused the material available on record.

6. It is observed that this Tribunal, as an interim measure, has only permitted the applicant No. 1 to appear in the written examination, which was scheduled to be held on 05.03.2020 and no other directions were passed. It is seen that as per the interim relief, the respondents have allowed the applicant No. 1 to appear in the written examination and he has also appeared. Now, therefore, there is no question of interim relief to be further continued as no other directions were issued. As the interim relief was granted to a limited extent and purpose and, as such,

there is no issue of further extending the interim relief which is, accordingly, absolved.

7. In view of the observations made above, the Misc. Application No. 291/350/2020 filed by the respondents is infructuous and the same is, accordingly, dismissed.

List the O.A. on 05.11.2020.

(HINA P. SHAH)
JUDICIAL MEMBER

(DINESH SHARMA)
ADMINISTRATIVE MEMBER

Kumawat